

[English]

SHRI AMAL DATTA : If you say you allow it, I will not say anything else.

MR. SPEAKER : No, I can only consider it.

SHRI AMAL DATTA : It has been already discussed in the Rajya Sabha. We want to discuss it, we want to know from the Minister what is the policy ?

MR. SPEAKER : Amalji don't get a registration from me, but I will consider it sympathetically. Sit down. No problem.

Now, Papers Laid—Shri Bharadwaj.

SHRI ABDUL HAMID (Dhubri) : Sir, the elected MLAs and Executives of the United Minorities Front from Assam and also some Executives of this Party are staging a dharana before the Boat Club

MR. SPEAKER : Does not matter, no question. Does not matter.

SHRI ABDUL HAMID : Sir, they are staging dharana regarding the large-scale eviction from their hearths and home

MR. SPEAKER : All are Indians, no problem.

SHRI ABDUL HAMID : And imposing Assamese language....

MR. SPEAKER : No, no. I am not concerned. Does not matter, it is their right. They can do whatever they like.

SHRI ABDUL HAMID : Sir, they are imposing Assamese language compulsorily on the non-Assamese people.

MR. SPEAKER : They have got an elected government. Sit down.

Now, Papers Laid—Mr. Bharadwaj.

12.04 hrs.

PAPERS LAID ON THE TABLE

[English]

Conduct of Elections (Amendment) Rules, 1986

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARADWAJ) : I beg to lay on the Table a copy of the Conduct of Elections (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 340(E) in Gazette of India dated the 4th June, 1986, under subsection (3) of section 169 of the Representation of the People Act, 1951.

[Placed in Library. See No. LT 2836/86].

Notifications under Section 159 of the Customs Act and Central Excise Rules, 1944

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B.K. GADHVI) : Sir, on behalf of Shri Janardhana Poojary, I beg to lay on the Table :—

- (1) A copy each of the following notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—
 - (i) G.S.R. 857(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 118—Customs dated the 19th June, 1980, so as to prescribe the basic customs duty rate of 30 per cent ad valorem in respect of machines/equipment specified therein and extending the scope of the said notification to cover another seventy five items of machinery/equipment used in the electronic components Industry.

- (ii) G.S.R. 858(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to moulds and the tools and dies when imported into India for the manufacture of electronic components from the basic customs duty in excess of 30 per cent ad valorem and the whole of the additional duty leviable thereon.
- (iii) G.S.R. 859(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to goods specified in the notification from the basic customs duty in excess of 30 per cent ad valorem and the whole of the additional duty of customs leviable thereon.
- (iv) G.S.R. 860(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to goods specified in the notification when imported into India for the manufacture of goods specified in the notification from the basic customs duty in excess of 30 per cent ad valorem and the whole of the additional duty of customs leviable thereon.
- (v) G.S.R. 861(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to goods specified in the notification from the basic customs duty in excess of 45 per cent ad valorem and the whole of the additional duty of customs leviable thereon.
- (vi) G.S.R. 862(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to goods specified in the notification when imported for the manufacture of electronic goods from the basic customs duty in excess of 45 per cent ad valorem and the whole of the additional duty of customs leviable thereon.
- (vii) G.S.R. 863(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to computers when imported into India from the basic customs duty in excess of 110 per cent ad valorem.
- (viii) G.S.R. 864(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to goods specified in the notification from the basic customs duty in excess of 5 per cent ad valorem and the whole of the additional duty of customs leviable thereon.
- (ix) G.S.R. 865(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to goods specified in the notification from the basic customs duty in excess of 50 per cent ad valorem and from the whole of the additional duty of customs leviable thereon.
- (x) G.S.R. 866(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 312/86—Customs dated the 13th May, 1986.
- (xi) G.S.R. 867(E) published in Gazette of India dated the 16th June, 1986 together with

an explanatory memorandum making certain amendment to Notification No. 314/86—Customs dated the 13th May, 1986.

- (xii) G.S.R. 868(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum rescinding Notification Nos. 229-Customs to 231-Customs and 233-Customs dated the 18th August, 1983. 279-Customs dated the 19th November, 1984 and 113-Customs dated the 17th February, 1986.
- (xiii) G.S.R. 944 (E) published in Gazette of India dated the 15th July, 1986 together with an explanatory memorandum containing corrigendum to Notification No. 241/86-Customs dated the 11th April, 1986.
- (xix) G.S.R. 949(E) published in Gazette of India dated the 18th July, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.

[Placed in Library. See No. LT 2837/86]

- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

- (i) G.S.R. 856(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum rescinding Notification No. 208/77-CE dated the 2nd July, 1977.
- (ii) G.S.R. 938(E) published in Gazette of India dated the 8th July, 1986 together with an explanatory memorandum making certain amendments

to Notification Nos. 55/86-CE dated the 10th February, 1986 and 222/86-CE dated the 3rd April, 1986.

[Placed in Library. See No. LT 2838/86]

Electricity (Supply) Annual Accounts Rules, 1985

[Translation]

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) :
Sir, I beg to lay on the Table :—

- (4) A copy of the Electricity (Supply) Annual Accounts Rules, 1985 (Hindi and English Versions) published in Notification No. G.S.R. 1134 in Gazette of India dated the 7th December, 1985 together with a corrigendum thereto published in Notification No. G.S.R. 388 in Gazette of India dated the 31st May, 1986, under sub-section (3) of section (4B) of the Electricity (Supply) Act, 1948.

[Placed in Library. See No. LT 2839/86]

12.06 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General Rajya Sabha :—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Repealing and Amending Bill, 1986, which has been passed by Rajya Sabha at its sitting held on the 28th July, 1986.